

(2021) 08 OHC CK 0085

In the Orissa High Court

Case No : Writ Petition (Civil) No. 23857 Of 2021

Sarat Chandra Sahoo and Ors

APPELLANT

Vs

State Of Odisha & Ors

RESPONDENT

Date of Decision : 19-08-2021

Acts Referred:

Citation : (2021) 08 OHC CK 0085

Hon'ble Judges : C.R. Dash, J

Bench : Single Bench

Advocate : P.R. Sutar, Samapika Mishra

Final Decision : Disposed Of

Judgement

C.R. Dash, J

1.This matter is taken up through hybrid mode.

2. Heard.

3. The grievance of the petitioners is that, the District Sub-Registrar, Kendrapara is not accepting the Sale Deed tendered by the petitioners.

4. Similar matters have been disposed of by this Court holding that, the Sub-Registrar or District Sub-Registrar as the case may be cannot deny

acceptance of a Sale Deed tendered by a person and they can however decide the registerability or non-registerability of the same by passing a

reasoned order.

5. In view of such position of law, the writ petition is disposed of directing the District Sub-Registrar, Kendrapara-Opposite Party No.3 to accept the

Sale Deed tendered by the petitioners but he has discretion to decide about the registerability or non-registerability of the same by passing a reasoned

order. The exercise be completed within a period of six weeks from the date of receipt of the certified copy of this order.

6. Urgent certified copy of this order be granted as per rules.

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